

**Opening of Urban Cooperative Banks
in Orissa**

7042. SHRI JAGANNATH PATNAIK : Will the Minister of FINANCE be pleased to state :

(a) whether there are some proposals pending with Government for opening urban cooperative banks in Orissa;

(b) whether these proposals are pending for a very long time;

(c) if so the details in this regard; and

(d) whether these are likely to be cleared in the near future ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). The Reserve Bank of India had received only two proposals for organisation of new urban cooperative banks during 1984 and both the proposals have been cleared by the RBI. Presently there is no proposal for opening a new urban cooperative bank in Orissa is pending with the RBI.

**Private Practice by the Retired Senior
Officers of Indian Revenue Service**

7043. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the rearing private practice which the retired senior officers of the Indian Revenue Service like the Income-Tax, Customs and Central Excise are having;

(b) whether the retired Members and Vice-President of the Appellate Tribunal of Gold Control and Central Excise and Customs are practising before the same bench which they used to sit or preside sometime back;

(c) whether the Public Accounts Committee of Parliament adversely

commented on such unethical practices some time back; and

(d) if so, the action Government propose to take to remove such unhealthy practices by these retired senior officers ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Government are aware that some retired officers of the Indian Revenue Service are doing private practice in the matters of Central Revenue laws like Income-tax, Customs, Central Excise, etc.

(b) One retired Member and one retired Vice-President of the Customs, Excise and Gold (Control) Appellate Tribunal are practising before the Tribunal.

(c) and (d). No adverse comments of P.A.C. in the recent past have come to the notice of the Government. Further, under the rules, retired I.R.S. officers can act as authorised representatives and set up practice in Revenue Laws only after 2 years of their retirement. However, in some cases retired officers have been permitted to tender advice only in the Chambers, even before completion of two years of their retirement.

**Purchase of Stationery by Nationalised
Banks**

7044. SHRI KAMLA PRASAD SINGH : Will the Minister of FINANCE be pleased to state :

(a) the source of purchase of items of stationery by the nationalised banks in Delhi; and

(b) whether there is any proposal to ask them to take their requirements from the Central Government Employees Consumer Cooperative Society Ltd., New Delhi from whom Government offices buy their requirements with a view to check any misuse ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a)